

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

24.07.2013

OA No. 506/2013

Mr. Ashok Bansal, Counsel for applicant.

The applicant has filed this OA against the impugned order dated 26.08.2011 (Annexure A/1) passed by the Regional Provident Fund Commissioner (Administration) Employees Provident Fund Organisation, Regional Office, Jaipur whereby the respondents directed the applicant to deposit Rs.82,561/- on account of original amount as Rs.13,125/- and interest amount as Rs.69,436/-. The applicant has also filed representations dated 30.09.2011 and 22.08.2012 (Annexures A/2 and A/3 respectively) in this regard but the same are pending consideration.

Having heard the learned counsel for the applicant and upon perusal of the documents on record, I deem it proper and just to direct the respondents to consider and decide the representations of the applicant dated 30.09.2011 and 22.08.2012 (Annexures A/2 and A/3 respectively) by passing a reasoned & speaking order according to the provisions of law expeditiously but not beyond the period of three months from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

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